

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**Review Application No.180/00046/2018
in Original Application No.02/2014**

Friday, this the 26th day of October, 2018

CORAM:

**HON'BLE Mrs.P. GOPINATH, ADMINISTRATIVE MEMBER
HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER**

K.T.Muralee Mohanan Nair, aged 55 years
son of the late P.Thankappan Nair
Junior Telecom Officer
Office of the SDE Switching Installation, BSNL,
Kadappakkada, Near BSNL Quarters
Kollam 695 001, residing at Sarath Gardens
Pada North, Karunagappilly
Kollam District 690 518

...Review Applicant

(By Advocate Mrs.Rekha Vasudevan)

V e r s u s

1. Union of India, represented by the Secretary to
Government of India, Ministry of Communications &
Information Technology, Department of Telecommunications
New Delhi – 110 001
2. Bharath Sanchar Nigam Ltd, represented by Managing
Director, Bharath Sanchar Nigam Ltd,
H.C Mathur Lane, Ganpath New Delhi- 110 001
3. Chief General Manager (Telecom) Kerala Circle
Thiruvananthapuram HR III Section 2nd Floor,
Door Sanchar Bhavan, PMG Junction-695 033
4. General Manager
Telecom District BSNL Bhavan
Vellayittambalam, Kollam 695 001

...Respondents

(By Advocate Mr.M.Salim)

This application having been heard on 26.10.2018, the Tribunal on
the same day delivered the following:

.2.

ORDER

HON'BLE Mrs.P.GOPINATH, ADMINISTRATIVE MEMBER

This Review Application has been filed by the applicant in O.A.No.02/2014 to review the order dated 28.07.2016 passed in the O.A. The relevant portion of the order reads as under :

“ Learned counsel for the applicant submits that the O.A has become infructuous and the same can be closed.

2. In view of the above submission, the O.A is dismissed as became infructuous. No costs.”

2. It is submitted that the said dismissal was based on the submission on behalf of the counsel for the applicant without any instructions from the applicant. Learned counsel for the applicant submitted that the Original Application has not become infructuous as the applicant has not yet been disbursed with the service benefits he had sought for in the O.A.

3. In the light of the above, this Tribunal is inclined to allow this R.A. R.A is, accordingly, allowed.

**(ASHISH KALIA)
JUDICIAL MEMBER**

**(P. GOPINATH)
ADMINISTRATIVE MEMBER**

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List of Annexures

Annexure RA1 - True copy of the Order dated 28.7.2016 in O.A 180/00002/2014 of this Tribunal.//